

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 845/2016

(Arising out of impugned final judgment and order dated 23/09/2014 in CRP No. 144/2014 passed by the High Court Of Delhi At New Delhi)

SUSHILA JETHWANI @ KIRAN KRIPLANI

Petitioner(s)

VERSUS

SUMITA JETHWANI @ BAGHVANTI JETHVANI AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and dispensing with service of notice and application on behalf of the petitioner u/s 151 CPC to allow her to plead through her husband advocate special power of attorney Ashok Kriplant and interim relief and office report)

Date : 16/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Abinash Kumar Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 20th January, 2017.

(NEELAM GULATI)
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER